

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1751/2017
M.A. No. 1900/2017

New Delhi, this the 18th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

1. Vineet Kumar,
Constable (Executive), Group 'C'
S/o Late Shri Ashok Kumar Bharadwaj,
About about 36 years,
Belt No.6032/Sec.,
R/o H.No. 332, Police Colony,
Ashok Vihar Phase-1,
New Delhi-110052.

2. Narender Singh,
Constable (Executive), Group 'C'
S/o Late Shri Dinanath Singh,
About about 41 years,
Belt No.665/RM,
R/o Flat No.6-D, Pocket -SG,
Dilshad Garden, Delhi-110095. .. Applicants

(By Advocate: Shri Gyanant Kumar Singh)

Versus

1. Union of India,
Through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi-110001.

2. Union of India,
Through its Secretary,
Ministry of Finance,
North Block,
New Delhi-110001.

3. Commissioner of Police,
PHQ, M.S.O. Building,
I.P. Estate,
New Delhi-110002. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA 1900/2017 filed for joining together is allowed.

3. The applicants, who are presently working as Constable (Executive) with the respondent – Delhi Police, filed the O.A. seeking the following relief(s):

“(a) Direct the Respondents to re-fix pay of the applicants in the revised Pay Structure in minimum pay of Rs.6460/- in PB-1 + Grade Pay of Rs.2000/- = 8460) with effect from 01/01/2006 along with all arrears of pay;

(b) Pass such other order(s) or direction(s) as this Hon’ble Tribunal may deem fit and just in the interest of justice.”

4. It is submitted that the applicants made representations vide Annexure A/4 (Colly.) to the respondents ventilating their grievances. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the

respondents to consider Annexure A/4 (colly.) representations of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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